

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 326

IA-3639/2023, IA-5829/2022, IA-3716/2020, IA-4341/2020, IA-5318/2020
IA-1810/2020, IA-2387/2022, IA-4345/2020, IA-3715/2020, IA-3294/2021
IA-3280/2021, IA-3228/2021, IA-122/2021, IA-3255/2021, CA-373/2019
CA-854/2019

IN
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. Indianroots Shopping Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 23.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Income Tax : Mr. Indruj Singh Rai, Sr. Adv., Mr. Sanjeev Menon,
Department Mr. Rahul Singh, Mr. Nishant Shokeen, Ms. Sumita
Singh, Advs.
For the Applicant : Mr. Lzafeer Ahmed, Mr. Amanda Rebello, Mr. Jenifer
Mogrelia i/b Vashi and Vashi, Advs. In CA-854/2019
For the Respondent : Mr. Lzafeer Ahmed, Mr. Amanda Rebello, Mr. Jenifer
Mogrelia i/b Vashi and Vashi, Advs. for IA Nos. IA
3716 of 2020- R3, R4, R5, R7, R9; IA 4341 of 2020-
R12, R13; IA 1810 of 2020- Applicant; IA 3294 of
2021- R2, R3; IA 3280 of 2021- R2; IA 3228 of 2021-
R1, R4, R6, R8; CA 373 of 2019- R2, R6, Mr. Praful
Jindal, Adv. In IA-3639/2023

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

List the matter on **03.05.2024.**

-Sd-
(COURT OFFICER)